

ITEM NO.103

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5110-5120/2013

(Arising out of impugned final judgment and order dated 01-03-2013 in DR No. 10/2010 01-03-2013 in CRLA No. 1028/2010 01-03-2013 in CRLA No. 1144/2010 01-03-2013 in CRLA No. 1058/2010 01-03-2013 in CRLA No. 1061/2010 01-03-2013 in CRLA No. 1068/2010 01-03-2013 in CRLA No. 1072/2010 01-03-2013 in CRLA No. 1092/2010 01-03-2013 in CRLA No. 1094/2010 01-03-2013 in CRLA No. 1120/2010 01-03-2013 in CRLA No. 1135/2010 passed by the High Court Of Judicature At Patna)

THE STATE OF BIHAR

Petitioner(s)

VERSUS

CHANDRA BHUSHAN SINGH AND ORS. ETC. Respondent(s)
([TO GO BEFORE THREE HON'BLE JUDGES][DEATH CASE])

WITH

SLP(Cr1) No. 6783-6793/2013 (II-A)

Date : 15-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Satya Mitra, AOR

Mr. Abhinav Mukerji, AOR
Ms. Pratishtha Vij, Adv.
Mrs. Bihu Sharma, Adv.
Mr. Akshay C. Shrivastava, Adv.

For Respondent(s) Mr. Abhinav Mukerji, AOR

Mr. Anjana Prakash, Sr. Adv.
Mr. Chandra Prakash, AOR
Mr. C.p. Rajwar, Adv.
Mr. Vivek Singh, Adv.
Ms. Somi Sharma, Adv.

Mr. Shantanu Sagar, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is stated that there is a bereavement in the

family of learned counsel for the appellant and a request for adjournment is made for one week.

As prayed, list after a week.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR CUM PS

(POONAM VAID)
COURT MASTER (NSH)